

29/4/2010 and both the personnel have been handed over to UP Police. The case is under investigation by Special Task Force (STF) of UP Police. As far as other Central Para Military Forces (CPMFs) are concerned, no case of connivance of its personnel in the pilferage of Arms and Ammunitions has been reported. In all one officer and three personnel have been placed under suspension. A Court of Inquiry (COI) has been completed and based on the recommendations of COI, CRPF has ordered:

- i) Joint Departmental Enquiry (DE) against two involved personnel, Who are in Police/Judicial custody.
- ii) Joint DE against 7 Non Gazetted Officers of CWS-I for dereliction of duties/complicity which led to the above incident.
- iii) Framing of charges against 01 Assistant Commandant, who is under suspension, for initiation of major penalty proceedings against him.
- iv) Two officers of the rank of DIG, who were incharge CWS-I and Group Centre, Rampur have been transferred and disciplinary action has been initiated against them.

Changes in deployment policies of paramilitary forces

326. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of constant attacks on security forces in naxal dominated areas, the Union Government has asked the State Governments and paramilitary forces to make changes in their deployment policies and procedures;

(b) if so, whether the previous strategies adopted by the Union/State Governments have proved ineffective in countering naxalites;

(c) if so, the reasons therefor; and

(d) the further steps Government proposes to take to deal with the naxalites in the future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) 'Police' and 'public order' being State subjects action with, respect to maintenance of law and order lies primarily in the domain of the concerned State Governments who deal with the various issues related to naxalite activities in the States. Central Government supplements the efforts of the States over a wide range of schemes, which *inter-alia* includes providing Central Para-Military Forces

(CPMF) to assist the State Police. The deployment and operational strategy of security forces for anti-naxal operation in states is jointly reviewed by the State Police and by the concerned CPMF and whenever required consolidation/relocation of force is decided keeping in view inputs available with the State Police.

A meeting of Chief Ministers/Governor of seven Left Wing Extremism affected States was held on 14th July 2010 at New Delhi under the Chairmanship of Prime Minister to review the naxal situation. It was decided to provide larger assistance to the States, both on security and development fronts, to deal with the problem of Left Wing Extremism.

Naxalite attack on police, paramilitary and civilians

327. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of HOME AFFAIRS be pleased state:

- (a) the details of naxalite attacks on police, paramilitary forces and civilians during last three months, State-wise;
- (b) the number of persons killed in these attacks, incident-wise;
- (c) the details of police and para military personnel killed by naxalites in Narayanpur in Chhattisgarh recently;
- (d) the details of compensation/ ex-gratia payment made to kins of the deceased and injured, case-wise; and
- (e) the concrete steps proposed by Government to check effectively the naxal menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The details are as below:

States	No. of naxal incidents (including attacks on Police/ CPMFs/ Civilians)	No. of persons killed in these incidents (Including Security Forces & Civilians)
1	2	3
Andhra Pradesh	17	05
Bihar	78	20
Chhattisgarh	140	194
Jharkhand	111	32